

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 107

IA-1758/2024

IN

IB-571(ND)/2020

IN THE MATTER OF:

M/s. SREI Infrastructure Finance Limited Petitioner/Applicant

Vs.

Gujarat hydrocarbons and Power SEZ Limited Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 16.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. P. Nagesh, Sr. Adv., Mr. Abhinav Agarwal, Mr.
Kartik Sharma, Mr. Akshay Sharma, Advs.

For the Respondent :

ORDER

IA-1758/2024

This application has been filed with the following prayers:

“a) Recall the order dated 03.04.2024 passed in I.A NO. 2317 OF 2022 IN COMPANY PETITION NO. (IB) 571 OF 2020;

b) Pass such other and further orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case and in the interest of justice.”

We have heard the submissions made by Mr. P. Nagesh, Ld. Sr. Counsel appearing for the Applicant.

Order Reserved.

-Sd-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**

Ajay